

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:250

ANSWERED ON:25.07.2000

KILLINGS IN BIHAR

DINESH CHANDRA YADAV;M. JAGANNATH;RAJESH RANJAN (PAPPU YADAV);RAM JEEVAN SINGH;RAMCHANDRA PASWAN;RENU KUMARI SINGH;UTTAMRAO NATHUJI DHIKALE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government are aware of the killings of villagers in Miapur village in Aurangabad and other parts of Bihar;
- (b) if so, the details thereof;
- (c) whether the Union Government have asked any report about the incident from the concerned authorities;
- (d) if so, the details thereof;
- (e) whether the 'Ranvir Sena' has been involved in the series of massacre in Bihar;
- (f) if so, the number of persons killed so far and the action taken by the Government thereon; and (g) the action taken by the Union Government to stop recurrence of such massacre in the State?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a): Yes, Sir.

(b) to (f): As per available information, Ranvir sena, a caste based outfit, was formed in January, 1995 to counter the Naxalites and other left-wing extremists in Central Bihar. Allegedly, Ranvir Sena has been involved in 41 violent incidents with 103 killings in 1997, 23 incidents with 15 killings in 1998 and 11 incidents with 46 killings in 1999. Till June 16, 2000 (including the killings of villagers in Mianpur village in Aurangabad) Ranvir Sena is alleged to be involved in 11 violent incidents with 47 killings. A factual report was called for from the Government of Bihar about the massacre of villagers in Mianpur village in Aurangabad district. It has been reported by the Government of Bihar that after the massacre in village Mianpur an FIR has been lodged in this regard. Eight persons have already been arrested and raids are being conducted to arrest the suspected killers. A police picket has been set up in the village for providing security to the villagers. Intensive patrolling is being done in the neighbouring areas to prevent any further violence.

(g): 'Public Order' and 'Police' are State subject as per the Constitution of India. As such, it is primarily the responsibility of the State Government to train, equip and modernise their police forces in order to keep pace with the changing security and law and order scenario. However, to supplement the efforts of the State Governments to improve their policing infrastructure, the Central Government has been implementing a scheme viz., Scheme for Modernisation of State Police Forces, since 1969-70. Under this Scheme, financial assistance is provided to the State Governments. During the period from 1980-81 to 1999-2000, a sum of Rs. 5008.147 lakh has been released to the Government of Bihar under this Scheme.

Under the Scheme for reimbursement of Security Related Expenditure to the States affected by left-wing extremism, a sum of Rs. 28.80 crores has been released to the Government of Bihar so far.

Government of India has also been providing Central Para Military Forces to the State Government for maintaining Law and Order as per the requirement.